

COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri K. Vijaya Bhaskara Reddy, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 1991.

[Placed in Library. See No. LT-65/91]

Review on the Working and Annual Report of National Projects Construction Corporation Limited for 1989-90, etc.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): On behalf of Shri V. C. Shukla, I beg to lay on the Table

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the National Projects Construction Corporation Limited for the year 1989-90.

(ii) Annual Report of the National Projects Construction Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-66/91]

Notifications under Indian Post Office Act, 1898 and Indian Telegraph Act, 1885 etc.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNI-

CATIONS (SHRI RAJESH PILOT): I beg to lay on the Table—

(1) A copy of the Indian Post Office (First Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 3(E) in Gazette of India dated the 1st January, 1991 issued under section 74 of the Indian Post Office Act, 1898.

[Placed in Library. See No. LT-67/91]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(i) The Indian Telegraph (Fourth Amendment) Rules, 1990 published in Notification No. G.S.R. 985(E) in Gazette of India dated the 20th December, 1990 together with corrigendum thereto published in Notification No. G.S.R. 237(E) dated the 25th April, 1991.

(ii) The Indian Telegraph (First Amendment) Rules, 1991 published in Notification No. G.S.R. 74 in Gazette of India dated the 2nd February, 1991.

(iii) GSR 251(E) published in Gazette of India dated the 2nd May, 1991 containing corrigendum to the Notification No. G.S.R. 933(E) published in Gazette of India dated the 3rd December, 1990.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii) of (2) above.

[Placed in Library. See No. LT-68/91]